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CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

OA No. 1232/99

New Delhi : this the 27th day of May, 1999.

HON'BLE MR. S. R. ADIGE, VICE CHAIRMAN (A).

HON'BLE MRS. LAKSHMI SWAMINATHAN, MEMBER (J).

R. K. Meena,
S/o Shri Har Sahai Meena,
A-194, Pandara Road,
New Delhi

.... Applicant.

(By Advocate: Shri A. K. Behra).

Versus

1. Union of India through
the Secretary,
Ministry of Personnel,
Public Grievances & Pensions,
North Block,
New Delhi.

2. The Secretary,
Union Public Service Commission,
Dholpur House,
Shahjahan Road,
New Delhi-011

..... Respondents.

ORDER

HON'BLE MR. S. R. ADIGE, VICE CHAIRMAN (A).

Applicant prays for reliefs contained in
Para 8 of the OA.

2. We have heard applicant's counsel Shri A. K. Behra.

3. The question of amending Rules for the Civil Services Examination (general) and Civil Services Exam. 1999 (particular) falls entirely within the jurisdiction of the executive authorities and unless the same are to be found illegal, arbitrary or violative of Articles 14 and 16 of the Constitution, warrants no interference from the Tribunal.

4. It is beyond the jurisdiction of the tribunal to direct respondents to amend the CSE (general) Rules and CSE, 1999 Rules so as to enhance the age limit

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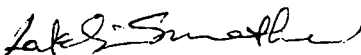
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without taking into consideration all the other relevant facts and circumstances.

5. We also note that the applicant has been appearing in CSE from 1987 onwards and has availed a number of chances. Furthermore, he is stated to be 39 years of age.

6. Under the circumstances, the prayer in the OA to direct the respondents to amend the CSE Rules in general and the CSE, 1999 Rules ^{in particular} and to give applicant another opportunity to appear in CSE, 1999 and in subsequent CSEs is not reasonable and the OA is dismissed in limine.


(MRS. LAKSHMI SWAMINATHAN)
MEMBER(J)


(S. R. ADIGE)
VICE CHAIRMAN (A).

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